

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.1489/2017

New Delhi this the 8th day of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

1. Anil Kumar Saini,
S/o Sh. Bhagwati Prasad Saini,
R/o Ward No.18, Sainipura,
Dundlod, Distt. Jhunjhunu,
Rajasthan-333702
Aged about 23 year,
2. Krishan Kumar Saini,
S/o Sh. Hiralal Saini,
R/o Village – Peelwa,
Post-Sainthal, Dist.-Dausa,
Teh.-Dausa, Rajasthan-303507
Aged about 22 years
3. Himanshu Saini,
S/o Sh. Murari Lal Saini,
R/o in front of Mohalla Mehandi Bag School,
Gayatri Mandir Road, Alwar,
Rajasthan
Aged about 22 years

(All are Group 'C')
(Candidates towards SSC JT Exam-2015) - Applicants

(By Advocate: Shri Ajesh Luthra)

VERSUS

1. Union of India through its Secretary,
Department of Personnel & Training,
Ministry of Personnel, Public Grievance & Pension,
North Block, New Delhi
2. Staff Selection Commission,
Through its Chairman (Head Quarter)
Block No.12, CGO Complex,
Lodhi Road, New Delhi-110091 - Respondents

(By Advocate: Mr. Satish Kumar)

O R D E R (Oral)

Ms. Nita Chowdhury:

The applicants have filed this Original Application (OA), claiming the following reliefs:-

- “a) Hold and declare that the respondents have wrongly treated the applicant as UR candidates and
- b) Direct the respondents to admit the OBC/non-creamy layer status to the applicants and, if need be, accept the state OBC certificate of the applicants and
- c) Further consider and appoint the applicants accordingly.
- d) Accord all consequential benefits.
- e) Award costs of the proceedings; and
- f) Pass any order/relief/direction(s) as this Hon’ble Tribunal may deem fit and proper in the interests of justice in favour of the applicants.”

3. When the matter is taken up for hearing, counsel for the applicants fairly states that the applicant no.1, Anil Kumar Saini has been appointed as JE in Border Roads Organization and applicant no.3, Himanshu Saini as JE in CPWD, whereas applicant no.2 was not found medically fit and hence not appointed. As the reliefs asked for in this OA have finally been granted to the applicants, nothing remains in this OA and the same is accordingly disposed off as dismissed. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)